

**(2024) 01 SEBI CK 0008**

**Securities Appellate Tribunal Mumbai**

**Case No:** Appeal No. 885 Of 2023

Nagrika Capital And  
Infrastructure Limited & Anr

APPELLANT

Vs

Securities And Exchange Board Of  
India

RESPONDENT

---

**Date of Decision:** Jan. 25, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Nirali Mehta, Suyash Bhandari, Dimple Gyamlani, Prapti Kedia, Anuj V.R

**Final Decision:** Allowed

---

### **Judgement**

Meera Swarup, Technical Member

1. Not on Board. Mentioned by the learned counsel for the appellants.
2. Two weeks time is allowed to the appellants to file rejoinder. List on February 14, 2024.